- पर्यावरण प्रभाव निर्धारण अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों की संविक्षा के मामलों का सारांश। ब्यौरे एक पृथक उपाबंध के रूप में उपाबद्ध किए जा सकते हैं।
- 7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश।
- 8. कोई अन्य महत्वपूर्ण विषय।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 18th January, 2017

S.O. 185(E).—whereas, a draft notification was published in the Gazette of India, Extraordinary, vide notification of the Government of the India in the Ministry of Environment, Forest and Climate Change number fS.O. 2541 (E), dated the 2nd September, 2015, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from date on which copies of the Gazette containing the said notification were made available to the public;

And whereas, objections and suggestions were received from all persons and stakeholders in response to the draft notification have been duly considered by the Central Government;

And whereas, the Sukhna Wildlife Sanctuary in the Union territory of Chandigarh shares the boundary with two other States viz Punjab and Haryana and Sukhna Wildlife Sanctuary falls in the Shivalik Hills which are ecologically sensitive and geologically unstable and thus are highly prone to soil erosion during rains and the total area of Sukhna Wildlife Sanctuary is 25.9849 square kilometres (6420.99 acres).

And whereas, due to its ecological, faunal, floral, geo-morphological, natural and geological significance for the purpose of protecting, propagating and developing wildlife and its environment, this area was declared as Wildlife Sanctuary vide Chandigarh Administration notification No. 694-HII(4)-98/4519, dated the 6th March, 1998.

And whereas, as per Wildlife Census, carried out under the guidance of Wildlife Institute of India, during 2010, two species of Schedules I and II and three species of Schedule III and many species of Schedule IV of Wildlife (Protection) Act, 1972 (53 of 1972), were reported in Sukhna Wildlife Sanctuary, among prominent species present in the Sukhna Wildlife Sanctuary are-Leopar (*Panthera sp.*), Sambar (*Rusa sp.*), Indian Pangolin (*Manis sp.*), Golden Jackal (*Canis*), Grey Langur (*Semnopithecus sp.*), Wild Boar (*Sus sp.*), Red Jungle Fowl (*Gallus sp.*), Indian Peafowl (*Pavo sp.*), Chital (*Axis sp.*), Golden Oriole (*Oriolus sp.*), Cobra (*Ophiophagus sp.*), Russell's Viper (*Daboia sp.*), Indian Python (*Python sp.*), etc. apart from this a wide variety of butterflies (more than 70 species) and other insects are found in abundance.

And whereas, it is necessary to conserve and protect the area, the extent and boundaries of which are specified in paragraph 1 of this notification, around the protected area of the Sukhna Wildlife Sanctuary as Eco-sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

Now, therefore, in exercise of the powers conferred by sub-section (1), clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area of 1050 hectares, to an extent varying from 2.0 kilometres to 2.75 kilometres from the boundary of the Sukhna Wildlife Sanctuary in the Union territory of Chandigarh on the side of Chandigarh as the Sukhna Wildlife Sanctuary Eco-sensitive Zone (hereinafter referred to as the Eco-sensitive Zone), details of which are as under, namely:-

1. Extent and boundaries of Eco-sensitive Zone.— (1) The extent of Eco-sensitive Zone varies from 2.0 kilometres to 2.75 kilometres from the boundary of the Sukhna Wildlife Sanctuary in the Union territory of Chandigarh; the Union territory Administration of Chandigarh has divided the Eco-sensitive Zone in two zones i. e., Zone-I and Zone-II and The extent of Zone-I is upto 0.5 km of from the boundary of the Sukhna Wildlife Sanctuary and the balance area shall be in Zone-II and this has been done with the purpose of having stricter norms in Zone-I for protection of wildlife habitat; the area of Eco-sensitive Zone is 1050.0 hectares (on the side of Union territory of Chandigarh).

- (2) The map of Eco-sensitive Zone boundary together with its latitudes and longitudes is appended as Annexure I.
- (3) The boundary description of the Eco-sensitive Zone and co-ordinates of Sukhna Wildlife Sanctuary are appended as-Annexure II and Annexure IIA.
- (4) The coordinates of Eco-sensitive Zone with its latitudes and longitudes is appended as Annexure III.
- (5) There are three villages falling within the Eco-sensitive Zone namely, Khuda Alisher, Kishangarh and Kaimbwala.

[भाग]]-खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

2. Zonal Master Plan for Eco-sensitive Zone.— (1) The Union territory of Chandigarh shall, for the purpose of the Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification.

- (2) The Zonal Master Plan shall be approved by the Competent Authority in the Union territory Government.
- (3) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the Union territory Government in such manner as is specified in this notification and also in consonance with the Central and Union territory laws and the guidelines issued by the Central Government, if any.
- (4) The said Plan shall be prepared in consultation with all Union territory Government Departments, namely:-
 - (i) Environment;
 - (ii) Forest;
 - (iii) Urban Development;
 - (iv) Tourism;
 - (v) Municipal;
 - (vi) Revenue;
 - (vii) Agriculture;
 - (viii) Chandigarh Pollution Control Committee;
 - (ix) Irrigation; and
 - (x) Public Works Department,

for integrating environmental and ecological considerations into it.

- (5) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.
- (6) The Zonal Master plan shall provide the details for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.
- (7) The Zonal Master Plan shall demarcate all the existing worshipping places, village and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies.
- (8) The Zonal Master Plan shall regulate development in Eco-sensitive Zone so as to ensure Eco-friendly development and livelihood security of local communities.
- Measures to be taken by Union territory Government.— The Union territory Government shall take the following measures for giving effect to the provisions of this notification, namely:-
- Landuse.— Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the Union territory Government, to meet the residential needs of local residents, and for the activities listed against serial numbers 21, 23, 29 and 34 in column (2) of the Table in paragraph 4, namely:-

- eco-friendly cottages for temporary occupation of tourists such as tents, wooden houses, for eco-friendly tourism activities;
- (ii) small scale industries not causing pollution;
- (iii) rainwater harvesting; and
- (iv) cottage industries including village artisans:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the Union territory Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the Union territory Government, after obtaining the views of the Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph:

Provided also that there shall be no consequential reduction in green area, such as forest area and agricultural area etc. and efforts shall be made to reforest the unused or unproductive agricultural areas.

(2) Natural springs.— The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the Union territory Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) Tourism.— (a) The activity relating to tourism within the Eco-sensitive Zone shall be as per Tourism Master Plan, which shall be part of the Zonal Master Plan.

(b) The Tourism Master Plan shall be prepared by the Department of Tourism, Union territory Government of Chandigarh in consultation with Department of Revenue and Forests, Government of Union territory of Chandigarh.

(c) The activity of tourism shall be regulated as under, namely .--

(i) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in based on carrying capacity study of the Eco-sensitive Zone and in accordance with the eco-tourism guidelines issued by the National Tiger Conservation Authority, Ministry of Environment, Forest and Climate Change (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development;

(ii) new construction of hotels and resorts shall not be permitted within Eco-sensitive Zone;

(iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee.

(4) Natural heritage,— All sites of valuable natural heritage in the Eco-sensitive Zone such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and preserved and plan shall be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plan shall form part of the Zonal Master Plan.

(5) Man-made heritage sites.— Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and plans for their conservation shall be prepared within six months from the date of publication of this notification and incorporated in the Zonal Master Plan.

(6) Noise pollution.— Chandigarh Pollution Control Committee shall implement the regulations for control of noise pollution in the Eco-sensitive Zone in accordance with the provisions stipulated of the Noise Pollution (Regulation And Control) Rules, 2000 under the Environment (Protection) Act, 1986

(7) Air pollution.— Chandigarh Pollution Control Committee shall implement standards and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rule made thereunder.

(8) Discharge of effluents.— The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environmental (Protection) Act, 1986 and rules made thereunder.

(9) Solid wastes. - Disposal of solid wastes shall be as under:-

(i) the solid waste disposal in Eco-sensitive Zone shall be carried out in accordance with the provisions of the Solid Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number S.O. 1357(E), dated the 8th April, 2016 as amended from time to time;

 (ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components; (iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) the inorganic material may be disposed in an environmentally acceptable manner at site(s) identified outside the Ecosensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.

(10) Bio-medical waste.— The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R 343(E), dated the 28th March, 2016, as amended from time to time.

(11) Vehicular traffic, - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master Plan is prepared and approved by the competent authority in the Union territory Government, Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

4. List of activities prohibited or to be regulated within Eco-sensitive Zone.— All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder and shall be regulated in the manner specified in the Table below, namely:-

SLNø.	Activity	Remarks	
(1)	(2)	(3)	
	А.	Prohibited Activities:	
1.	Commercial mining, stone quarrying and crushing units.	 (a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibited except for the domestic needs of <i>bona fide</i> local residents. (b) The mining operations shall strictly be in accordance to the orders of the Hon'ble Supreme Court dated the 4th August, 2006 in the matter of T. N. Godavarman Thirumulpad Vs. Union of India in Writ Petition (Civil) No. 202 of 1995 and dated the 21st April, 2014 in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 435 of 2012. 	
2.	Setting up of saw mills.	No new or expansion of existing saw mills shall be permitted within the Eco-sensitive Zone.	
3.	Setting up of industries causing water or air or soil or noise pollution.		
4.	Use or production of any hazardous substances.	Prohibited (except as otherwise provided) as per law.	
5.	Commercial use of firewood.	Prohibited (except as otherwise provided) as per law.	
6.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Prohibited (except as otherwise provided) as per law.	
7.	Commercial water resources including ground water harvesting.	Commercial use of natural water resources including ground water shall be prohibited in the Eco-sensitive Zone and all steps shall be taken to prevent contamination or pollution of water.	
8.	Establishment of new thermal and major hydroelectric projects.	Prohibited (except as otherwise provided) as per applicable laws.	
9.	New wood based industry.	No establishment of new wood based industry shall be permitted within the limits of Eco-sensitive Zone: Provided the existing wood-based industry may continue as per law: Provided further that renewal of licenses of existing saw mills shall not be done on their expiry.	
10.	Establishment of large-scale commercial livestock and poultry farms by firms, corporate and companies.	Prohibited (except as otherwise provided) as per applicable laws, however, initiatives on a small-scale by the local farmers are permitted.	

TABLE

THE GAZETTE OF INDIA : EXTRAORDINARY

11.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometre. of the boundary of the protected area or up to the boundary of the Eco-sensitive Zone whichever is nearer except for accommodation for temporary occupation of tourists related to eco-friendly tourism activities:
		Provided that, beyond one kilometre or up to the extent of the Eco-sensitive Zone, all new tourism activities or expansion of existing activities shall be in conformity with the Eco- Tourism Master Plan.
		Commercial eco-tourism establishments shall be regulated strictly in accordance with the guidelines for taking non-forestry activities in Wild life habitats" issued vide F.No.610/2011 WL, dated 15-03.2011 by the Ministry of Environment and Forest (WL Division), New Delhi and National Tiger Conservation Authority Guidelines (if applicable).
12.	Construction activities.	No new commercial construction of any kind shall be permitted within 0.5 kilometre (Zone-I) from the boundary of protected area or up to the boundary of the Eco-sensitive Zone whichever is nearer:
		Provided that, local people shall be permitted to undertake construction in their land for their residential use including the activities listed in sub-paragraph (1) of paragraph 3.
		(a) Construction of all types of new buildings and houses up to a distance of 0.5 km i.e. in the zone-I shall be prohibited; from 0.5 kilometre to 1.25 kilometre from the boundary of Sukhna Wildlife Sanctuary, construction of low density (ground coverage less than half of the plot size) and low rise building (height upto 15 feet) can be allowed if permissible under the prescribed land use plan of the area.; any construction will have to adhere to the Development Regulation applicable to the area and shall be regulated as per the Eco-sensitive Zone management plan; beyond 1.25 kilometre construction of new buildings and houses shall be regulated as per existing Chandigarh Administration Building Bylaws and Architectural Control/Zoning regulation of Union territory Administration. Construction of basement in Zone-I of Eco-sensitive Zone shall not be allowed, however, reconstruction/repair of building in Zone-I shall be allowed subject to the restriction as above i. e. construction of low density (ground coverage less than half of the plot size) and low rise building (height upto 15 feet).
8		 (b) The construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per the applicable rules and regulations, if any. (c) The further, construction and augmentation of civic amenities shall be regulated as per the Zonal Master Plan.
13.	Erection of electrical and telecommunication towers.	Shall be regulated by Union territory of Chandigarh Administration; underground cabling shall be promoted.
14.	Felling of trees.	(a) There shall be no felling of trees on the forest land or Government or revenue or private lands without prior permission of the competent authority in the Union territory Government.
		(b) The felling of trees shall be regulated in accordance with the provisions of the Central or the Union territory laws and the rules made thereunder.

[भाग 11-खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

15.	Widening and strengthening of existing roads and construction of new roads.	Construction of new roads and widening or repair of existing roads in the Eco-sensitive Zone shall be regulated and done with minimal impacts.	
16.	Erection of high tension transmission lines.	As per regulations, as applicable; underground cabling shall be promoted.	
17.	Introduction of exotic species.	Introduction of exotic species shall be regulated in the Eco- sensitive Zone.	
18.	Fencing of premises of hotels and lodges.	Fencing of premises of hotels and lodges shall be regulated in the Eco-sensitive Zone.	
19.	Air (including noise) and vehicular pollution.	As Regulated under applicable laws.	
20.	Commercial sign boards and hoardings.	As Regulated under applicable laws.	
21.	Eco-friendly cottages for temporary occupation of tourists such as tents, wooden houses, etc. for eco-friendly tourism activities.	As Regulated under applicable laws.	
22.	Discharge of treated effluents in natural water bodies or land area.	Recycling of treated effluent shall be encouraged and f disposal of sludge or solid wastes, the existing regulations sha be followed.	
23.	Small scale industries not causing pollution.	Non-polluting, non-hazardous, small-scale and service indust agriculture, floriculture, horticulture or agro-based indus producing products from indigenous goods from the E sensitive Zone which do not cause any adverse impact environment shall be permitted.	
24.	Undertaking activities related to tourism like over-flying the national park area by aircraft, hot- air balloons.	Regulated under applicable laws (with prior approval of Chief Wildlife Warden of the Union territory of Chandigarh).	
25.	Solid Waste Management	Regulated under applicable laws.	
26.	Uses of plastic carry bags.	Regulated (except as otherwise provided) as per law.	
27.	Eco-Tourism Activity	Regulated under applicable laws.	
C. Pro	moted Activities:		
28.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming and fisheries.	Permitted under the law.	
29.	Rain water harvesting.	Shall be actively promoted.	
30.	Use of renewable energy sources.	Permitted under the law.	
31.	Adoption of green technology for all activities.	Shall be actively promoted.	
32.	Organic farming.	Shall be actively promoted.	
33.	Vegetative fencing.	Permitted under the law.	
34.	Cottage industries including village artisans, etc.	Shall be actively promoted.	
35.	Agro forestry.	Shall be actively promoted.	
36.	Environnemental awareness	Shall be actively promoted.	
37.	Skill development	Shall be actively promoted.	

5. Monitoring Committee.—The Central Government hereby constitutes a Monitoring Committee, for effective monitoring of the Eco-sensitive Zone, which shall comprise of the following, namely:-

THE GAZETTE OF INDIA : EXTRAORDINARY

(i)	Chief Conservator of Forest cum Chief Wildlife Warden, Government of Union te Chandigarh	erritory (UT) -Chairman;
(ii)	Chief Architect, UT, Chandigarh	-Member;
(iii)	Chief Engineer, UT, Chandigarh	-Member;
(iv)	Chief Engineer, Municipal Corporation UT, Chandigarh	-Member;
(v)	Director Rural Development and Panchayat, UT, Chandigarh	-Member;
(vi)	Member Secretary, Chandigarh Pollution Control Committee	-Member;
(vii)	A representative of Non-governmental Organisations' working in the field of environ nominated by the Government of Union territory of Chandigarh for a term of three years	-Member;

 (viii) One expert in the area of ecology and environment to be nominated by the Government of UT, Chandigarh –Member;

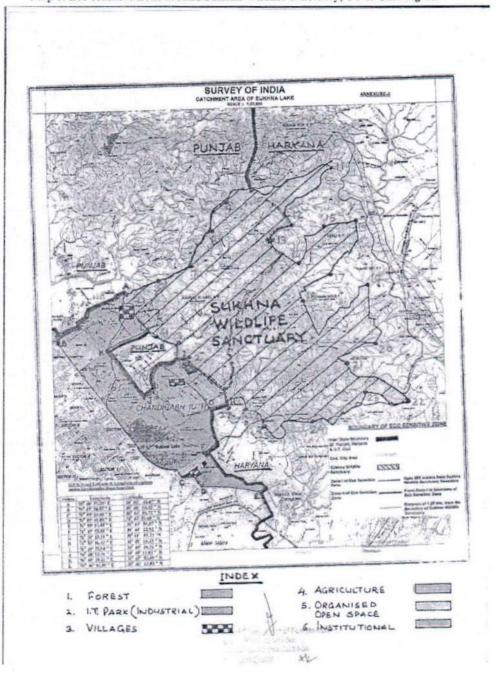
(ix)	Member of State Biodiversity Board	-Member;
(x)	Deputy Conservator of Forest (WL), UT Chandigarh	-Member -Secretary.

6. Terms of reference .--

- (1) The tenure of the Monitoring Committee shall be three years.
- (2) The Monitoring Committee shall monitor the compliance of the provisions of this notification.
- (3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
- [4] The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.
- (5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Conservator Forest (WL) shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 (29 of 1986) against any person who contravenes the provisions of this notification.
- (6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
- (7) The Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Chief Wild Life Warden of the Union territory per proforma appended at Annexure IV.
- (8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.
- (9) The Central Government and the Union territory Government may specify additional measures, if any, for giving effect to provisions of this notification.
- (10) The provisions of this notification shall be subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal.

[F. No. 25/9/2015-ESZ-RE]

Dr. T. CHANDINI, Scientist 'G'



Map of Eco-sensitive Zone around Sukhna Wildlife Sanctuary, UT of Chandigarh

Annexure I

THE GAZETTE OF INDIA: EXTRAORDINARY

Annexure II

Boundary description of the Eco-sensitive Zone and co-ordinates of Sukhna Wildlife Sanctuary

Point A to B	On boundary of Sukhna Wildlife Sanctuary from northern side of village Khuda Alisher toward PEC upto Uttar Marg along Union territory boundary.
Point B to C	From PEC along Uttar Marg to village Kishangarh causeway.
Point C to D	From village Kishangarh causeway to Kishangarh - I.T. Park road round about.
Point D to E	From Kishangarh - I.T. Park road Round about upto Union territory boundary along DT Mall road
Point E to F	Along Union territory boundary to Regulator End.
Point F to G	From regulator end along Union territory boundary upto near confluence point.
Point G to H	Near confluence point along boundary near village Mahadevpur.
Point H to I	Along boundary near village Mahadevpur to near Kansa Devi temple on Sukhna Wildlife Sanctuary boundary.
Point I to J	Near Kansa Devi temple towards Lake reserve forest on boundary on Kaimbwala road.
Point J to K	From reserve forest on Kaimbwala road towards village Kansal along Union territory boundary.
Point K to L	Along boundary near village Kansal to Sukhna Wildlife Sanctuary on eastern side of village Khuda Alisher.
Point L to A	Along boundary near village Kansal to Sukhna Wildlife Sanctuary on eastern side of village Khuda Alisher.

Annexure-IIA

G.P.S. Co-ordinates of Boundary of Sukhna Wildlife Sanctuary

SL. No.	G.P.S. Readings	Sl. No.	G.P.S. Readings
1.	N 30 ⁰ 45'16.1"	9.	N 300 48'12.5"
	E076 ⁰ 50'15.7"		E0760 50'31.0"
2.	N 30 ⁰ 45'50.3"	10.	N 30 ⁰ 48'11.9"
	E076 ⁰ 49'36.6"		E076 ⁰ 51'11.6"
3.	N 30 ⁰ 46'00.6"	11	N 30 ⁰ 48'33.1"
	E076 ⁰ 49'25.3"		E076 ⁰ 52'10.9"
4.	N 30 ⁰ 46'06.5"	12.	N 30 ⁰ 48'19.8"
	E076 ⁰ 49'10.2"		E076 ⁰ 51'59.3"
5.	N 30 ⁰ 46'29.0"	13.	N 30° 47'29.8"
	E076 ⁰ 48'48.6"		E076 ⁰ 51'04.6"
6.	N 30 ⁰ 46'50.4"	14.	N 30 ⁰ 47'12.3"
	E076 ⁰ 49'16.5"		E076 ⁰ 51'23.9"
7.	N 30 ⁰ 47'5.17"	15.	N 300 47'56.8"
	E076 ⁰ 49'38.35"		E076 ⁰ 51'93.3"
8.	N 30 ⁰ 47'54.4"	16.	N 30 ⁰ 47'70.5"
	E076 ⁰ 50'09.4"		E076 ⁰ 52'41.3"

Annexure III

The coordinates showing prominent points of the outer boundary of Eco-sensitive Zone of Sukhna Wildlife Sanctuary, Union territory Chandigarh.

Points	Longitude	Latitude	
A	76° 48' 37.70" E	30° 46" 45.07" N	
В	76 [°] 47' 28.57 " E	30 ⁰ 46' 01.22 " N	
С	76° 49' 29.60 " E	30 ⁰ 44' 01.72 " N	
D	76° 49' 48.85 " E	30° 43' 51.68 " N	
E	76° 50' 53.55 " E	30 ⁰ 43' 50.57 " N	_
F	76° 49' 55.58 " E	30 ⁰ 44' 22.92 " N	
G	76° 50' 13.19 " E	30 ⁰ 44' 57.21 "N	
Н	76° 50' 16.42 " E	30° 45' 09.45 " N	
I	76 ⁰ 49' 37.84 " E	30 ⁰ 45' 48.31 " N	
J	76° 48' 53.36 " E	30 ⁰ 45' 11.83 " N	
K	76 [°] 48' 18.31 " E	30 ⁰ 45' 53.09 " N	
L	76° 49' 01.59 " E	30° 46' 13.83 " N	

Annexure IV

Proforma of Action Taken Report: Eco-sensitive Zone monitoring Committee .-

- 1. Number and date of meetings;
- 2. Minutes of the meetings: mention main noteworthy points. Attached minutes of the meeting on separate Annexure.
- 3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
- 4. Summary of cases dealt for rectification of error apparent on face of land record.

Details may be attached as Annexure.

- Summary of cases scrutinised for activities covered under Environment Impact Assessment Notification, 2006. Details may be attached as separate Annexure.
- 6. Summary of cases scrutinised for activities not covered under Environment Impact Assessment Notification, 2006. Details may be attached as separate Annexure.
- 7. Summary of complaints ledged under section 19 of Environment (Protection) Act, 1986.
- 8. Any other matter of importance.

KUMAR

Digitally signed by ALOK KUMAR Date: 2017.01.25 12:08:48 +05'30'